

## RAJASTHAN HIGH COURT

No. PA/RG/Misc./2020

Date 24.03.2020

### NOTIFICATION

For effective control and containment over spread of corona virus, instructions have been issued vide previous notifications. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Rajasthan High Court till 31.03.2020 and/or till further orders:-

1. **Only matters of extreme urgency shall be taken up**

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the extremely urgent matters as notified from time to time. These benches would function between 11.00 am to 12.30 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

#### **At Jodhpur**

Registrar Rules-	D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters
Registrar Classification –	Criminal (SB Matters)
Registrar Judicial –	Writs and Civil (SB matters)

#### **At Jaipur**

Registrar Admn. -	D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters
Registrar Classification –	Criminal (SB Matters)
Registrar Judicial –	Writs and Civil (SB matters)

- iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

#### **For Jodhpur**

Email address -	urgentlisting.jodh@hcraj.nic.in
Whatsapp numbers –	8279081463, 8279081473
High Court web site -	hcraj.nic.in – (Option 'Urgent Listing' is available in top bar on home page).

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### For Jaipur

- Email address – urgentlisting.jaipur@hcraj.nic.in
- Whatsapp numbers – 8279081618, 8279081619
- High Court web site - hcraj.nic.in – (Option 'Urgent Listing' is available in top bar on home page).
- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15<sup>th</sup> March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.
- xi. In addition to the facility of giving written submissions through email, arguments may be advanced through video conference on Whatsapp application. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.
- xii. During the period when Hon'ble Bench(s) would hold sitting, the

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advocates or party in person whose cases are listed will remain ready with their Mobile Phone having whats app provided by them in urgent mentioning application. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.

xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

2. The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
17.03.2020	15.04.2020
18.03.2020	16.04.2020
19.03.2020	17.04.2020
20.03.2020	18.04.2020
23.03.2020	20.04.2020
24.03.2020	21.04.2020
26.03.2020	22.04.2020
27.03.2020	23.04.2020
28.03.2020	24.04.2020
30.03.2020	27.04.2020
31.03.2020	28.04.2020

3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.

4. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.

5. The State Government vide order dated 23.03.2020 has imposed ban on the

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private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

6. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

**7. Steps to limit the gatherings in court rooms and court premises**

i. Entry in the court premises is restricted only to the advocates or party in person whose cases are listed or have any other urgent work like obtaining certified copy etc.

ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.

iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.

iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.

v. Entry of Law Students and Interns would remain prohibited in court premises.

vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.

vii. Adverse orders would be avoided for non presence of the counsel of parties.

viii. Mediation proceedings shall be held only in urgent matters.

ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.

x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

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**8. Not to use bio-metric devices-**

- i. In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

**9. Other preventive measures-**

- i. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

**10. Monitoring**

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

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the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

11. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

  
REGISTRAR GENERAL

No. PA/RG/Misc./2020/626

Date 24.03.2020

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court.
3. The Registrar General, Rajasthan High Court.
4. Advocate General, Rajasthan.
5. Addl. Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
11. Member Secretary, Rajasthan State Legal Services Authority.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

  
REGISTRAR GENERAL